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**STANDING COMMITTEE ON DEFENCE  
(2022-23)**

**(SEVENTEENTH LOK SABHA)**

**MINISTRY OF DEFENCE**

**[Action Taken by the Government on the Observations/Recommendations contained in the Thirty-first Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on the subject 'Assessment of Welfare Measures available to war widows/Families in Armed Forces']**

**FORTY-FIRST REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**August, 2023 / Sravana 1945 (Saka)**

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**(2022-23)**

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*Presented to Lok Sabha on 10.08.2023*

*Laid in Rajya Sabha on 10.08.2023*



**LOK SABHA SECRETARIAT**

**NEW DELHI**

**August, 2023 / Sravana 1945 (Saka)**

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## COMPOSITION OF THE STANDING COMMITTEE ON DEFENCE (2022-23)

SHRI JUAL ORAM

-

CHAIRPERSON

Lok Sabha	
2.	Shri Nitesh Ganga Deb
3.	Shri Devaragunda Venkappa Sadananda Gowda
4.	Shri Annasaheb Shankar Jolle
5.	Choudhary Mehboob Ali Kaiser
6.	Shri Suresh Kumar Kashyap
7.	Prof. (Dr.) Ram Shankar Katheria
8.	Shri Durai Murugan Kathir Anand <sup>@</sup>
9.	Kunwar Danish Ali
10.	Dr. Rajashree Mallick
11.	Shri Reddeppa Nallakonda Gari*
12.	Shri Uttam Kumar Reddy Nalamada
13.	Shri Anumula Revanth Reddy
14.	Shri Jugal Kishore Sharma
15.	Dr. Shrikant Eknath Shinde
16.	Shri Prathap Simha
17.	Shri Brijendra Singh
18.	Shri Mahabali Singh
19.	Shri Durga Das Uikey
	<i>Vacant</i> <sup>\$</sup>
	<i>Vacant</i> <sup>^</sup>
Rajya Sabha	
20.	Dr. Ashok Bajpai
21.	Shri Prem Chand Gupta
22.	Shri Sushil Kumar Gupta
23.	Shri Venkataramana Rao Mopidevi
24.	Shri Kamakhya Prasad Tasa
25.	Dr. Sudhanshu Trivedi
26.	Smt. P.T. Usha
27.	Shri G.K. Vasani
28.	Lt. Gen. (Dr.) D. P. Vats (Retd.)
29.	Shri K.C. Venugopal

**NOTE:-** Two seats vacant in Lok Sabha.

@ Nominated w.e.f 08.12.2022.

★ Nominated w.e.f 16.11.2022.

\$ **Shri Rahul Gandhi** ceased to be a Member of the Committee consequent upon his disqualification from Membership of Lok Sabha vide LSS Notification No.21/4(3)/2023/TO(B) dated 24/03/2023; and disqualification ceased to be operate vide Lok Sabha Secretariat Notification No. 21/4(9)/2023/TO(B), dated 7 August, 2023.

^ Sad demise of **Shri Rattan Lal Kataria** on 18/05/2023 notified vide Lok Sabha Secretariat Notification No. 21/4(7)/2023/TO (B) dated 22 May, 2023.



## SECRETARIAT

1. Dr. Sanjeev Sharma - Joint Secretary
2. Shri Tirthankar Das - Director
3. Shri Rahul Singh - Deputy Secretary

## **INTRODUCTION**

I, the Chairperson of the Standing Committee on Defence (2022-23), having been authorized by the Committee, present this Forty-first Report of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-first Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on the subject 'Assessment of Welfare Measures available to war widows/Families in Armed Forces'.

2. The Thirty-first Report (17<sup>th</sup> Lok Sabha) was presented to the Lok Sabha and laid in Rajya Sabha on 15 December, 2022. The Report contained 22 Observations/Recommendations. The Ministry of Defence furnished Action Taken Replies on all the Observations/Recommendations in March 2023.

3. The Report was adopted at the Sitting held on 09 August 2023.

4. For facility of reference and convenience, Observations/Recommendations of the Committee have been printed in bold letters in the Report.

5. An analysis of Action Taken by the Government on the Observations/Recommendations contained in the Thirty-first Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence is given in Appendix II.

**New Delhi;**  
**.... August, 2023**  
**... Sravana, 1945 (Saka)**

**JUAL ORAM**  
**Chairperson**  
**Standing Committee on Defence**

## REPORT

### CHAPTER I

This Report of the Standing Committee on Defence deals with Action Taken by the Government on the observations/recommendations contained in the Thirty-First Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on the subject 'Assessment of Welfare Measures available to war widows/Families in Armed Forces', which was presented to Lok Sabha and laid in Rajya Sabha on 15.12.2022

2. The Thirty-First Report (17<sup>th</sup> Lok Sabha) of the Committee contained 22 observations/ recommendations on the following aspects:-

Para No.	Subject
1	Structural Reforms
2	Maintenance of database
3-4	Ex-gratia Fund
5	Uniformity in ex-gratia funds among States
6-7	Welfare Measures Delivery at the State/District level
8-14	Employment/Re-settlement
15-19	Medical and Educational Facilities
20	Pension
21	Awareness Generation and Grievance redressal
22	Recognition of Martyrs and their families

3. Action Taken Replies have been received from the Government in respect of all the 22 observations/recommendations contained in the Report on Thirty-First Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on the subject 'Assessment of Welfare Measures available to war widows/Families in Armed Forces'. The replies have been examined and categorized as follows:-

(i) **Observations/Recommendations which have been accepted by the Government (Chapter II):**

**Para Nos. 1,2,3,4,5,6,7,8,9,10,12,13,14,15,18,19,20,21 and 22**

**(Total - 19)**

(ii) **Observations/Recommendations which the Committee do not desire to pursue in view of the replies received from the Government (Chapter III):**

**Para Nos. 11,16,17**

**(Total - 03)**

**(iii) Observations/Recommendations in respect of which reply of Government has not been accepted by the Committee (Chapter IV):**

**Para Nos. -Nil-**

**(Total - 00)**

**(iv) Observations/recommendations in respect of which final replies of the Government are still awaited (Chapter V)**

**Para Nos. -Nil-**

**(Total - Nil)**

4. The Committee desire that final Action Taken Notes in respect of comments contained in Chapter I should be furnished to them at the earliest and in any case, not later than six months of the presentation of this Report.

5. The Committee will now deal with the action taken by the Government on some of the observations/recommendations made in the Thirty-First Report of the Committee in the succeeding Paragraphs.

**A. Maintenance of database**

**Recommendation (Para No. 2)**

6. The Committee had recommended as under:

“The Committee note that statistical data on number of veer-naris and Next of Kins (NoKs) and the amount of grant been given to them under various schemes is analysed on regular basis to assess the impact of all the schemes run by the MoD, DESW, various Service Headquarters and its attached offices. However, the Committee find that State/UT wise break-up data for veer-nari was not available with Ministry of Defence, although, a figure of 15021 representing total number of veer-nari in the country was furnished to them. The Committee are of the opinion that accurate estimation of number of beneficiaries and regular updation of database would facilitate proper implementation of schemes and the attainment of desired objectives. For instance, if a member ceases to be eligible for grant/benefit the name should be removed from the list. The committee recommend that a comprehensive state-wise data for veer-nari and also NoKs should be maintained. It goes without saying that the technologies/ tools available in the Govt Organisation can be used for maintaining and updating the data without any discrepancies.”

7. The Ministry in its action taken reply has stated as under:

“The process of preparing a comprehensive data State/UT wise regarding details of war widows/ Battle Casualties in coordination with the service headquarters and Rajya Sainik Boards/Zila Sainik Boards is being done by Kendriya Sainik Board. CGDA is also being directed to maintain required information for all pensioners including Veer Naris & NoK. The database of Veer Naris/ NoKs is shared with ZSBs so that it could provide necessary support/ benefits to the Veer Naris/ NoKs. The State wise breakup of details of 11,471 Veer Naris as available is attached at **Appendix ‘A’.**”

**8. The Committee are happy to note that the process of preparing a comprehensive data State/UT wise regarding details of war widows/ Battle Casualties in coordination with the service headquarters and Rajya Sainik Boards/Zila Sainik Boards is being done by Kendriya Sainik Board in consonance with the recommendation of the Committee. In this regard, the Committee desire that Controller General of Defence Accounts (CGDA), which has been entrusted with the task of maintaining required information for all pensioners including Veer Naris & NoK (Next of Kin), should work in coordination with all the above-mentioned entities for the updation of their records so that Veer Naris/ NoKs are identified and help in availing all Central and State Schemes including Grants made by the Ministry of Defence. The Committee also desire that the existing State-wise data (prepared as on 30-06-2022) to be updated at the earliest and the Committee be informed of the same within one month of the presentation of this report.**

#### **B. Welfare Measures Delivery at the State/District level**

##### **(Recommendation Nos. 6 and & 7)**

9. The Committee had recommended as under:

“The Committee note that Kendriya Sainik Board is headed by Hon’ble Raksha Mantri and comprising of the Chief Ministers, Administrators of Union Territories as its members, is a high level board specially created to look into the issue of ESM/dependents. Presently there are 33 Rajya Sainik Boards (RSBs) and 403 Zila Sainik Board (ZSBs) to look after the well beings of ESM/Dependents. Further, the Committee note that during last 10 years, number of ZSBs have increased from 220 to 403. This was primarily based on number of ESM and families of serving/deceased service personnel in that

area. The Committee were apprised that a new ZSB can be set up by concerned State Government themselves if the population of ESM and families of serving/deceased service personnel is above 7500. The Committee are of considered opinion that role of Central Govt in welfare of NoKs and veer-naris has to be pivotal and it cannot be left to the State machinery. Therefore, meetings of all central boards should be held frequently and at regular intervals so as to have effective monitoring of functioning of state/district Boards.”

10. The Ministry in its action taken reply has stated as under:

“The next meeting of the Kendriya Sainik Board (KSB) is scheduled to be held on 11<sup>th</sup> April, 2023 at Vigyan Bhawan, New Delhi. In future also, efforts will be made for regular KSB meeting.”

11. The Committee had recommended as under:

“The Committee observe that besides setting up a ZSB, it is also very important that ZSB is accessible to beneficiaries coming under its jurisdiction. Specifically with regard to veer nari and NoKs, as their details are available, RSB/ZSB should be pro-actively involved in overseeing proper implementation of welfare schemes for them. The meetings of these Boards shall be held on regular basis so as to ensure visibility of their working in the zone. It may be ensured that benefits of various schemes are personally delivered to Veer Nari/NOK and they be apprised of the schemes available for them.”

12. The Ministry in its action taken reply has stated as under:

“The point has been noted and the following measures are being taken: -

(a) Various policy letters/welfare schemes of Ex-Servicemen are displayed in the premises/Notice Boards of RSB/ZSBs.

(b) All ESM including Veer Naris are encouraged to share email Ids and register on KSB/ RSB website for regular updates. The benefits of the amounts paid is also shared here. Individuals are also encouraged for timely updation of their records (address, mobile number, Aadhar number etc) with all concerned departments viz. DGR, ECHS, KSB and RSBs/ ZSBs.

(c) The welfare issues are also announced through social media and Radio programmes from time to time.

(d) Zila Sainik Welfare Officers (ZSWOs) are regularly interacting and providing necessary support and guidance to the Veer Naris and NoKs(Next of Kin) located in far flung areas/ Border States.

(e) In addition, each Service has their proper chain of command at various levels to interact with Veer Naris/ NOKs in consultation with ZSBs.”

**13. The Committee, in their original report, had emphasized on the need for frequent meetings of all Central Boards for effective monitoring of functioning of the State/District Boards. The Committee are happy to note that after the presentation of their report in December,2022, the meeting of the Kendriya Sainik Board (KSB) was held on 11th April,2023 and the Ministry also assured that in future also, efforts would be made for regular KSB meetings. In this regard, the Committee desire that a yearly schedule of meetings should be drawn at the commencement of every calendar year and organizations concerned should be intimated in advance so that meetings can be held as per the time lines without any hindrance for effective monitoring of the functioning of state/district Boards. The Committee would like to be informed of the steps initiated and the progress made in this regard.**

**14. The Committee are happy to note that for the purpose of ensuring that the benefits of various schemes are personally delivered to Veer naris/NOKs, the Ministry has taken several initiatives/measures i.e. displaying policy letters/welfare schemes of Ex-Servicemen in the premises/Notice Boards of RSB/ZSBs, encouraging ESM and Veer Naris to register on KSB/ RSB website for regular updates, timely updation of records (address, mobile number, Aadhar number etc) and announcement of welfare issues through social media and Radio programmes from time to time, regular support and guidance being provided to them by the Zila Sainik Welfare Officers (ZSWOs) etc. The Committee are of the view that the measures taken by the Ministry are in the right direction and would definitely go a long way in ensuring that the benefits of various schemes are delivered to Veer Naris/ NOKs. The Committee, at this stage, would like to impress upon the Ministry to establish a Central Monitoring Unit for**

**overseeing the measures undertaken so that the intention to create awareness and to ensure that the timely and effective delivery of benefits.**

**C. Employment/Resettlement  
(Recommendation No. 13)**

15. The Committee had recommended as under:

“The Committee note that at present there is no provision of reservation for milk booths/ kiosks etc for veer-nari or eligible family members of martyred soldiers. The Committee recommend that Ministry of Defence should take up the issue with concerned Ministry/ agency for earmarking a fixed percentage of allotment of milk booths and other kiosks which are certainly easy to operate as means of livelihood in comparison to other centres for veer-nari or NoKs.”

16. The Ministry in its action taken reply has stated as under:

“Directorate General Resettlement (DGR), Ministry of Defence has an ongoing MoU with Mother Dairy Pvt Ltd under which ready built and fully equipped Milk Booth are provided to Ex-Servicemen. Milk booths are provided to Retired Junior Commissioned Officers/ Other Ranks below 50 years of age at the time of registration against a security deposit of Rs.1 lakh to be made by Ex-Servicemen for the scheme.

A proposal is being taken up with Mother Dairy Pvt Ltd for their concurrence for inclusion of Veer-Naris & other eligible family members for allotment of Milk Booths/ Kiosks under the existing scheme.”

**17. From the Action Taken Reply submitted by the Ministry, the Committee find that the Directorate General Resettlement (DGR) of the Ministry of Defence has an ongoing MoU with Mother Dairy Pvt Ltd under which ready-built and fully equipped Milk Booths are provided to Ex-Servicemen. Milk booths are provided to Retired Junior Commissioned Officers/ Other Ranks below 50 years of age at the time of registration against a security deposit of Rs.1 lakh to be made by Ex-Servicemen for the scheme. The Committee are happy to note that in consonance with the recommendation made by the Committee in their original report, a proposal is being taken up with Mother Dairy Pvt Ltd for their concurrence for the inclusion of Veer-Naris & other eligible family members for allotment of Milk Booths/ Kiosks under the existing scheme. While appreciating the proposal, the Committee desire that the outcome of the proposed scheme should be conveyed to them within three months of the presentation of this Report.**



**STATE/UT WISE DETAILS OF VEER NARIS**

Ser	State/UTs	Number of Veer Naris
1.	ANDHRA PRADESH	145
2.	ARUNACHAL PRADESH	-
3.	ASSAM	19
4.	BIHAR	95
5.	CHHATTISGARH	19
6.	DELHI	76
7.	GOA	02
8.	GUJARAT	59
9.	HARYANA	1419
10.	HIMACHAL PRADESH	1159
11.	JAMMU AND KASHMIR	609
12.	JHARKHAND	110
13.	KARNATAKA	365
14.	KERALA	608
15.	MADHYA PRADESH	198
16.	MAHARASHTRA	1325
17.	MANIPUR	94
18.	MEGHALAYA	12
19.	MIZORAM	09
20.	NAGALAND	23
21.	ODISHA	62
22.	PUNJAB	567
23.	RAJASTHAN	1726
24.	SIKKIM	05
25.	TAMIL NADU	470
26.	TRIPURA	09
27.	TELANGANA	77
28.	UTTRAKHAND	1267
29.	UTTAR PRADESH	820
30.	WEST BENGAL	79
31.	ANDAMAN & NICOBAR (UT)	-
32.	CHANDIGARH (UT)	29
33.	PUDUCHERRY (UT)	-
34.	LADAKH (UT)	14
<b>Total</b>		<b>11,471</b>
Source: Data as on 30.06.2022 available with RSBs.		

## CHAPTER II

### **Observations/Recommendations which have been accepted by the Government**

#### **Recommendation (Para No. 1)**

The Committee take note that various schemes/services meant for the welfare of veer-nari and NoKs are presently administered and come under the jurisdiction of Department of Ex-Servicemen Welfare and its attached offices namely Kendriya Sainik Board, Directorate General Resettlement (DGR), Central Organisation and Ex-Servicemen Contributory Health Scheme (ECHS) and there is no exclusively dedicated department/Office or Designated Officers in the Ministry to look after and intervene for the welfare measures of the families of martyred soldiers. The Committee are of the opinion that a separate Department within MoD exclusively responsible for the welfare of Veer Naris/NoKs may be created so that the various issues pertaining to them could be closely examined in a more focussed manner. Such an arrangement would enable efficient delivery of welfare benefits for veer-nari and NoKs.

#### **Reply of the Government**

A well structured institutional framework in the form of Department of Ex-Servicemen Welfare, MoD, Various Service Hqs. and its specialised attached offices i.e, KSB (for welfare related matters through its all India network of 34 RSBs (RajyaSainik Boards)/409 ZSBs(ZilaSainik Boards)), DGR (for Resettlement and training), ECHS (Health Care and Medical facilities) already exists within the Government to attend to various matters relating to the welfare of Ex-Servicemen including Veer Naris/Noks. Additionally, Service HQs also have separate veterans cell like Directorate of Indian Army Veterans (DIAV) for Army, Directorate of Air Veterans (DAV) for Air Force and Directorate for Ex-Serviceman Affairs (DESA) for Navy which pay specialised attention to the welfare needs of Veer Naris/NoKs.

As can be seen from the above, there already exists an elaborate mechanism for closely examining the various issues pertaining to the Veernaris/Noks, hence the Ministry is of the view that creating a separate department for Veer naris/NoKs may not be feasible.

## Recommendation (Para No. 2)

The Committee note that statistical data on number of veer-naris and Next of Kins (NoKs) and the amount of grant been given to them under various schemes is analysed on regular basis to assess the impact of all the schemes run by the MoD, DESW, various Service Headquarters and its attached offices. However, the Committee find that State/UT wise break-up data for veer-nari was not available with Ministry of Defence, although, a figure of 15021 representing total number if veer-nari in the country was furnished to them. The Committee are of the opinion that accurate estimation of number of beneficiaries and regular updation of database would facilitate proper implementation of schemes and the attainment of desired objectives. For instance, if a member ceases to be eligible for grant/benefit the name should be removed from the list. The committee recommend that a comprehensive state-wise data for veer-nari and also NoKs should be maintained. It goes without saying that the technologies/ tools available in the Govt Organisation can be used for maintaining and updating the data without any discrepancies.

## Reply of the Government

The process of preparing a comprehensive data State/UT wise regarding details of war widows/ Battle Casualties in coordination with the service headquarters and RajyaSainik Boards/ZilaSainik Boards is being done by KendriyaSainik Board. CGDA is also being directed to maintain required information for all pensioners including Veer Naris &NoK. The database of Veer Naris/ NoKs is shared with ZSBs so that it could provide necessary support/ benefits to the Veer Naris/ NoKs. The State wise breakup of details of 11,471 Veer Naris as available is attached at **Appendix 'A'**.

## Appendix 'A'

### STATE/UT WISEDETAILS OF VEER NARIS

Ser	State/UTs	Number of Veer Naris
1.	ANDHRA PRADESH	145
2.	ARUNACHAL PRADESH	-
3.	ASSAM	19
4.	BIHAR	95
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6.	DELHI	76
7.	GOA	02
8.	GUJARAT	59
9.	HARYANA	1419
10.	HIMACHAL PRADESH	1159
11.	JAMMU AND KASHMIR	609

12.	JHARKHAND	110
13.	KARNATAKA	365
14.	KERALA	608
15.	MADHYA PRADESH	198
16.	MAHARASHTRA	1325
17.	MANIPUR	94
18.	MEGHALAYA	12
19.	MIZORAM	09
20.	NAGALAND	23
21.	ODISHA	62
22.	PUNJAB	567
23.	RAJASTHAN	1726
24.	SIKKIM	05
25.	TAMIL NADU	470
26.	TRIPURA	09
27.	TELANGANA	77
28.	UTTRAKHAND	1267
29.	UTTAR PRADESH	820
30.	WEST BENGAL	79
31.	ANDAMAN & NICOBAR (UT)	-
32.	CHANDIGARH (UT)	29
33.	PUDUCHERRY (UT)	-
34.	LADAKH (UT)	14
<b>Total</b>		<b>11,471</b>

Source: Data as on 30.06.2022 available with RSBs.

### **Recommendation (Para No. 3)**

The Committee were informed by the Ministry that the circumstances in which the soldier dies determines the differences in benefits accrued to their family members. Further, for grant of pensionary awards to families of Armed Forces Personnel, the circumstances of death of the Armed Forces personnel has been categorized under different categories. Out of these, Category B and C include death or disability due to causes which are accepted as attributable to or aggravated by military service as determined by the competent medical authorities. It also covers various type of accidents during performance of duties. In such cases of death of Armed Forces personnel falling under Category B and C, special family pension @ 60% of the reckonable emoluments is granted to the eligible member of the family of the deceased personnel. While taking note of the specifics stated above, the Committee are cognizant of the fact that death under category B and C do not fit for liberalized family

pension. However, they observe that since the death or disability is attributable to difficult working conditions of the defence personnel, they therefore, recommend that the family pension may be enhanced to 75 percent of the reckonable emoluments from the existing 60 percent. The Committee would like to be apprised of the action taken in this regard at the time of furnishing Action Taken Notes.

### **Reply of the Government**

As per existing provision in case of death of an Armed Forces Personnel under Category B & C, the eligible member of the family is entitled to Special Family Pension @60% of the reckonable emoluments. This provision is similar for Armed Forces Personnel and Civilian Personnel. Any deviation in the existing policy would require consultation with DoP&PW, being the nodal Department on pensionary awards, and Department of Expenditure, Ministry of Finance. The recommendations of the Standing Committee on Defence has been noted and will be examined in consultation with all stakeholders and final outcome will be intimated in due course.

### **Recommendation (Para No. 4)**

The Committee note that ex-gratia lump sum compensation of Death is paid to eligible family member of martyred soldier. The Committee were informed by representative of Ministry of Defence that this amount varies for different categories of death of the soldier. Compensation of Rs.25 lac is granted in case of death occurring due to accidents or acts of violence by terrorists, anti-social elements while performing duties and a compensation of Rs.35 lac is paid in case of death occurring in border skirmishes and action against militants, terrorists, extremists, sea pirates etc. Besides, an amount of Rs.45 lac is granted as compensation in case of death occurring during enemy action in war. The Committee are of the considered view that though loss of life of soldier cannot be evaluated in monetary terms, yet financial grant is helpful in providing a reasonable and respectful life to family members of the soldier. Further, it also acts an incentive and encouragement for the youth to join the Armed Forces. In view of this notion and considering increase in the rate of inflation, the Committee recommend that Government should seriously consider increasing the ex-gratia fund by Rs. 10 Lakh in each of the above category. The minimum amount under any category will be Rs.35 Lakhs and maximum Rs.55 lakhs.

### **Reply of the Government**

1. After considering the ex-gratia amount granted in the 6<sup>th</sup> CPC regime and the demand made before the Commission, the 7<sup>th</sup> CPC recommended uniform and enhanced rates of ex-gratia lump sum compensation granted to the Next of Kins (NoKs) of the civil and defence personnel who die in harness in their Bonafide official duties.

The Government accepted the recommendations of 7<sup>th</sup> CPC and accordingly Department of Pension and Pensioners' Welfare being the nodal department in the subject matter issues Resolution and OM, both dated 04.08.2016 (Annexure-1). On the basis of these orders, the provisions of Ex-gratia lump sum compensation were extended to Armed Forces personnel separately by MoD letter dated 02.11.2016 (Annexure-2).

2. A comparative table consisting the amounts of Ex-gratia lump sum compensation granted to the NoKs of the Armed Forces personnel in 5<sup>th</sup>, 6<sup>th</sup> and 7<sup>th</sup> CPC regime is as follows:

Sl. No.	Circumstances	Rates (in Rs.) (Lakhs)		
		5 <sup>th</sup> CPC	6 <sup>th</sup> CPC	7 <sup>th</sup> CPC
(a)	Death occurring due to accidents in course of performance of duties.	5	10	25
(b)	Death in the course of performance of duties attribute to acts of violence by terrorists, anti-social elements etc.	5	10	25
(c)	Death occurring in border skirmishes and action against militants, terrorists, extremists, sea pirates	7.5	15	35
(d)	Death occurring while on duty in the specified high altitude, inaccessible border posts, on account of natural disasters, extreme weather conditions	NIL	15	35
(e)	Death occurring during enemy action in war or such war like engagements, which are specifically notified by Ministry of Defence and death occurring during evacuation of Indian Nationals from a war-torn zone in foreign country.	10	20	45

3. It may be seen from the table above that the Central Pay Commissions are revising the amount of the ex-gratia compensation in a manner that the new amount is either double or more than the double of the previous amount of the ex-gratia.

4. In view of the above, new demand for higher rates of ex-gratia lump sum compensation alongwith various demands of Ministry of Defence in respect of Armed Forces personnel will be submitted to Ministry of Finance for considering the same while referring the demands to the next Central Pay Commission, as and when it is created.

### **Recommendation (Para No. 5)**

The Committee note that in addition to ex-Gratia given by Central/ individual service to next of Kins/family members, the same is also given by respective State/UT Governments to NoK/family members of martyrs. However, the Committee note that there is wide variation in ex-gratia benefits extended to veer-nari/NoKs by different States which has led to disparities amongst the beneficiaries of the martyrs. For instance, ex-Gratia amount for Himachal Pradesh has been increased to Rs 20 lakhs

and Odisha has increased it to Rs 10 lakhs. In this connection, the Committee were apprised that being a federal structure in the country the amount varies from State to State. Since the soldier has laid down his life in the service to nation, the Committee desire that there has to be uniformity to the extent possible in payment of ex-gratia fund by state Governments also and the argument of federal structure should not come in the way. The Committee are not oblivious of the fact that the issue regarding uniformity in payments of ex-gratia amount to the dependents of Martyrs has been raised and discussed in several meetings of the Committee without any positive outcome. Therefore, the Committee, in no unequivocal terms recommend that requisite measures be initiated and should be put in place for sensitizing state Governments to bring in more uniformity in granting ex-gratia fund for families of martyred soldiers.

### **Reply of the Government**

Various State Govt and RSBs are being sensitized for raising the Ex-Gratia Fund in case their support is lower than the most prevalent level of support.

### **Recommendation (Para No. 6)**

The Committee note that Kendriya Sainik Board is headed by Hon'ble Raksha Mantri and comprising of the Chief Ministers, Administrators of Union Territories as its members, is a high level board specially created to look into the issue of ESM/dependents. Presently there are 33 RajyaSainik Boards (RSBs) and 403 ZilaSainik Board (ZSBs) to look after the well beings of ESM/Dependents. Further, the Committee note that during last 10 years, number of ZSBs have increased from 220 to 403. This was primarily based on number of ESM and families of serving/deceased service personnel in that area. The Committee were apprised that a new ZSB can be set up by concerned State Government themselves if the population of ESM and families of serving/ deceased service personnel is above 7500. The Committee are of considered opinion that role of Central Govt in welfare of NoKs and veer-naris has to be pivotal and it cannot be left to the State machinery. Therefore, meetings of all central boards should be held frequently and at regular intervals so as to have effective monitoring of functioning of state/district Boards.

### **Reply of the Government**

The next meeting of the KendriyaSainik Board (KSB) is scheduled to be held on 11<sup>th</sup> April, 2023 at Vigyan Bhawan, New Delhi. In future also, efforts will be made for regular KSB meeting.

### **Recommendation (Para No. 7)**

The Committee observe that besides setting up a ZSB, it is also very important that ZSB is accessible to beneficiaries coming under its jurisdiction. Specifically with regard to veer nari and NoKs, as their details are available, RSB/ZSB should be pro-actively involved in overseeing proper implementation of welfare schemes for them. The meetings of these Boards shall be held on regular basis so as to ensure visibility of their working in the zone. It may be ensured that benefits of various schemes are personally delivered to Veer Nari/NOK and they be apprised of the schemes available for them.

### **Reply of the Government**

The point has been noted and the following measures are being taken: -

- (a) Various policy letters/welfare schemes of Ex-Servicemen are displayed in the premises/Notice Boards of RSB/ZSBs.
- (b) All ESM including Veer Naris are encouraged to share email Ids and register on KSB/ RSB website for regular updates. The benefits of the amounts paid is also shared here. Individuals are also encouraged for timely updation of their records (address, mobile number, Aadhar number etc) with all concerned departments viz. DGR, ECHS, KSB and RSBs/ ZSBs.
- (c) The welfare issues are also announced through social media and Radio programmes from time to time.
- (d) Zila Sainik Welfare Officers (ZSWOs) are regularly interacting and providing necessary support and guidance to the Veer Naris and NoKs located in far flung areas/ Border States.
- (e) In addition, each Service has their proper chain of command at various levels to interact with Veer Naris/ NOKs in consultation with ZSBs.

### **Recommendation (Para No. 08)**

The Committee notes that compassionate appointments are being made by concerned Service Headquarters of Army, Navy and Air Force to widows/ families of defence personnel, whereby widows of Defence Personnel, who lose their lives while performing the duties are eligible for applying for short Service Commission (Non-Technical) and (Technical). They are eligible even if they have children but should not



have been re-married. A total of 5% vacancies are earmarked for widows both for SSC (Technical) Women and SSC (Non-Technical) Women Entry. The Committee desires that the criteria of veernari being unmarried for employment eligibility should be re-looked into. Further, it has come to the notice of Committee that in some cases of compassionate appointment, candidates have to face inordinate delays for getting appointment. Evidently in certain cases, the widows cross their age-limit whilst waiting for announcement of vacancies. The Committee recommend that a suitable mechanism should be formulated so as to ensure that at least eligible and willing veer nari of NoK be given either employment or a resettlement option in the shortest time period possible.

### **Reply of the Government**

1. Five percent vacancies are provided to widow of defence personnel as welfare measure as per Government of India letter Number B/32313/PC/AG/PS-2(a)/921/D(AG) dated 20 July 2006 They are given preference for SSC (Technical) and SSC(Non-Technical) Women Entry.
2. Relaxation upto the age 35 years is provided to the Veer Naris. Veer Naris who are re-married are not given relaxation as they are not under financial hardship and support system exists for them.
3. There is no delay in officers' recruitment cycle in Indian army. There is a well established procedure with fixed timeline and all applicants including Veer Naris are treated at par in the recruitment process.
4. Veer Naris /Widow applying for SSC (Non- Technical) Entry are exempted from Union Public Service Commission (UPSC) written examination. They are directly detailed for service for Service Selection Board (SSB) on meeting the other eligibility criteria.

### **Recommendation (Para No. 09)**

On the issue of resettlement of Veer Naris/ NoKs, the Committee was informed that various relaxations are being given to Veer Naris/ NoKs one such measure being ten percent vacancies made available to Wards (Sons and daughters including legally adopted children) of Battle Casualty for grant of Short Service Commission (SSC) out of fixed vacancies released per course to 'C' Certificate holders of NCC. The Committee is surprised to note that instead of having separate pool of vacancies reserved for Veer Narees/NOK's there is no relaxation in eligibility criteria except that condition of holding of NCC 'C' Certificate is not mandatory for these vacancies. The Committee therefore recommends that some fixed percentage of reservation should be made exclusively for wards of martyred soldiers out of general quota.

### **Reply of the Government**

As per Government of India letter Number 08202/Misc/MP-2/3177/05/D(AG) dated 13 December 2005, reservation is being provided to wards of Battle Casualties. A total of 450 vacancies are released every year for SSC (Non-Technical). 100 vacancies are released for NCC 'C' Certificate holder and 10 (10 Percent of NCC vacancies) are reserved for wards of Battle Casualties. The reason of providing reservation from NCC vacancies is that there is no requirement to give entrance test. Otherwise, written test is mandatory in SSC (Non- technical). The reserved vacancies if not utilized go back to NCC candidates, Thus, these vacancies are exclusive with added advantage of exemption from written exam.

### **Recommendation (Para No. 10)**

With regard to enrolment as JCO/Other Ranks, the Committee were informed that instant enrolment is done in the Army through Unit Headquarter enrolment by respective Regiment/Corps Training Centres as per policy. On gleaning through the extract of policy on 'Instant Enrolment' furnished to the Committee, it was found that for the said purpose, one son of Fatal Battle Casualty/Battle Casualty Boarded Out, is given consideration and in case of being under aged the person may be enrolled when he attains the age required. When deceased was unmarried, one real brother of a Battle Casualty is considered for employment and in case deceased's widow is issueless or has no male child or has underaged male child, one real brother of Battle Casualty, provided the real brother gets married to the deceased widow is considered has not been revisited since a long time as eligibility criteria is fixed for the male child only. The Committee, therefore, recommend that the extant policies should be revisited with a view to have gender equality and real sister and female child should also be made eligible/entitled for service after fulfilment of requisite eligibility criteria for instant employment.

### **Reply of the Government**

The recommendation of 31<sup>st</sup> Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence (SCoD) 2022-23 on the subject 'Assessment of Welfare Measures available to War Widows/Families in Armed Forces' are agreed to. The policy on the instant enrolment is being reviewed to ensure gender neutrality.

### **Recommendation (Para No. 12)**

As regards other re-settlement avenues, the Committee note that re-settlement of veer-nari/families is limited to the schemes of Oil Product Agency Distributorship and Coal Tipper Allotment Scheme for Widows. The Ministry of Petroleum and Natural Gas (MoPNG) has reserved a quota of 8 percent for distributorship of oil product agency i.e. LPG Distributorship and retail outlets (P/D). The Committee wish that the total number of allotments made for veer-nari and NoKs vis-à-vis total allotments be furnished to them along at the time of furnishing Action Taken Replies. The Committee desire that 8 percent reservation of distributorship of oil products should be adhered to strictly both in letter and spirit.

### **Reply of the Government**

Eligibility Certificate for allotment of Petrol Pumps/LPG Distributorship for allotment of Petrol Pumps/LPG Distributorship in the last 5 years is as under:-

<b>Category</b>	<b>2018</b>	<b>2019</b>	<b>2020</b>	<b>2021</b>	<b>2022</b>
Veer Naris & NOK	44	39	3	1	Nil
ESM	136	103	4	7	1
Total	180	142	7	8	1

Implementation of 8% reservation of distributorship of oil product agencies is being done in letter and spirit for ESM/ NoK. Ministry of PNG has kept 8% for all compassionate allotment which includes ESM, Veer Nari's&NoK. Directorate General Resettlement (DGR), Ministry of Defence is responsible for verification of Documents of Defence personnel only & Issue of Eligibility Certificate to the eligible ESM/NoK. The final allotment under the above mentioned Category is done by Oil Marketing Companies (OMCs) based on parameters set by them.

### **Recommendation (Para No. 13)**

The Committee note that at present there is no provision of reservation for milk booths/ kiosks etc for veer-nari or eligible family members of martyred soldiers. The Committee recommend that Ministry of Defence should take up the issue with concerned Ministry/ agency for earmarking a fixed percentage of allotment of milk booths and other kiosks which are certainly easy to operate as means of livelihood in comparison to other centres for veer-nari or NoKs.

### **Reply of the Government**

Directorate General Resettlement (DGR), Ministry of Defence has an ongoing MoU with Mother Dairy Pvt Ltd under which ready built and fully equipped Milk Booths are provided to Ex-Servicemen. Milk booths are provided to Retired Junior Commissioned Officers/ Other Ranks below 50 years of age at the time of registration against a security deposit of Rs.1 lakh to be made by Ex-Servicemen for the scheme.

A proposal is being taken up with Mother Dairy Pvt Ltd for their concurrence for inclusion of Veer-Naris & other eligible family members for allotment of Milk Booths/ Kiosks under the existing scheme.

### **Recommendation (Para No. 14)**

With respect to special incentive schemes to develop skills among veer-nari/ NoK, the Committee were informed that DGR, an attached office of MoD (under Department of Ex-Servicemen Welfare) is entrusted with conducting Resettlement Training Courses for retiring/ retired personnel of Armed Forces. The duration of these courses is between one month to nine months and they are conducted in multifarious fields such as Management, Security, Retail, Healthcare, Yoga & Fitness and IT Sector etc. Three percent seats reserved for widows/ one ward in these courses (in case widow refuses to undergo course). In this respect, the Committee recommend that instead of limiting the reservation of seats to three per cent, these training/ skilling courses should be made available to all willing veer-nari and eligible NoKs provided they fulfil basic eligibility criteria for the same.

### **Reply of the Government**

The 3% reservation for vacancies in DGR sponsored resettlement courses is as per MoD guidelines of 2009. The recommendation to remove the 3% cap is a positive recommendation and they will be included in the category of ESM for being nominated for resettlement courses. However, this will require to merge ESM, veer-Naris and eligible dependents to be in one category for which necessary steps are being taken.

### **Recommendation (Para No. 15)**

The Committee note that Ex-servicemen Contributory Health Scheme (ECHS) takes care of the healthcare and medical needs of Ex-servicemen and their dependents. The Ministry have informed the Committee that Veer-nari are exempted from paying one time contribution of amount for ECHS membership and can avail cashless and capless medical benefits alongwith their eligible dependents through ECHS. It has also

been informed that veer-nari and eligible dependents are also entitled to avail medical services of civil Empanelled Health Care Organisations as ECHS beneficiaries. The Committee observe that at times some facilities are not available at empanelled hospitals and also their location is very far and not in near vicinity of the place of residence of veer-nari/NoKs. Since, providing healthcare facilities to family members of martyred soldier is nation is responsibility, the Committee feel that Government should issue advisory to all ECHS empanelled private hospitals across the country to provide healthcare facilities to veer-nari and eligible NoKs on priority basis.

### **Reply of the Government**

Necessary advisory is being issued to all ECHS empanelled private hospitals across the country through respective Regional Centres to provide quality healthcare facilities to the Veer-Naries and their eligible NoKs.

### **Recommendation (Para No. 18)**

With regard to initiatives for facilitating admission of veer-nari or the children of martyred soldier in various deemed/private universities, the Committee were informed that *inter-se* priority for admission into professional/non professional courses in various education institutions/universities is given to wards/ widow of serving personnel killed in action. The Committee whilst expressing their satisfaction over the endeavours of the Ministry, desire that whenever a case for admission of wards/spouse of personnel killed in action come to notice of Ministry of Defence, efforts should be made at highest level to accord priorities for securing admission in educational institutions. In this regard guidelines with regard to procedure for securing admission in the private college/universities etc. may be formulated in consultation with the Ministry of Education.

### **Reply of the Government**

Scholarships are available under Prime Minister Scholarship Schemes in such cases whenever the NOK is able to get admission in professional degree courses and two professional PG courses namely MBA & MCA. With regards to guidelines for securing admission in the private college/universities etc. the same will be formulated in consultation with the Ministry of Education.

### **Recommendation (Para No. 19)**

The Committee also note that there are provisions of reservation of seats in medical/dental/ courses by States/UTs/Central universities/autonomous institutions for

wards/widows of ESMs as per the priority laid down by MoD with top most priority towards/ widows to personnel killed in action. With regard to reservation of seats in MBBS course of various universities for veer nari/noks, the Ministry informed the Committee that a total of 35 MBBS seats and 3 seats in BDS are allotted by Ministry of Health Family Welfare to KSB for wards of defence personnel as a Government of India nominee. It was also informed that 11,15 and 05 no of MBBS seats were allotted to dependents of war widows during the years 2019-20, 2020-21, and 2021-22 respectively. The Committee would like to know the reasons for reduction in the number of MBBS seats allotted for wards of war widows in the year 2021-22. Since the number of MBBS seats are being increased by Government in various medical colleges/institutions across the country the Committee recommend that correspondingly number of seats earmarked for veer-nari/NoKs should also be increased.

### **Reply of the Government**

The seats are allotted to the individual who qualify NEET as per inter-se-priorities with top most priority (Priority 1) to the “wards/ widows of defence personnel killed in action”. In the year 2021-22, a total of 11 candidates applied in Priority I, of which 02 were ineligible due to less NEET score and 04 candidates did not turn up for the allocation. Finally, all the remaining 05 eligible candidates were allotted the MBBS seats. It is prudent to mention that in the recent past, all the eligible NOKs of Veer Naris (Priority I) appearing in the seat allocation process have been allotted the MBBS seats.

### **Recommendation (Para No. 20)**

The Committee learn that there were delays in disbursement of pension due to non-submission of life certificate on time. The representatives of Ministry of Defence have stated that under the SPARSH-Web portal there is a provision to issue SMS alerts wherever annual identification is pending. However, the Committee find that presently there is no practice of personally approaching veer-nari/NoKs for submission of life-certificate. Further, the Committee note that though PCDA(P) Prayagraj maintains data base of pensioners, no separate data base of veer-naris is being maintained by them. The Committee recommend that in cases where Veer Naris/NoKs are unable to submit their life certificate *suo-moto*, they should be personally approached to enable submission of the same. In this regard if required assistance of concerned district level officer may be solicited. They also recommend that a separate data base for veer-narees and NoKs should also be maintained by the Department.

### **Reply of the Government**

The office of CGDA/PCDA(P) has been directed to provide the necessary assistance to Veer Naaris and NoK in case they are not able to submit Life-Certificate on time through the assistance of Service HQ or any other means available.

### **Recommendation (Para No. 21)**

The Committee were given to understand that grievance redressal mechanism with reference to educational, medical or any other services in respect of veer-nari or NoKs has been set up at ZSB/RSB and KSB level. ZSBs are also being included in Centralised Public Grievance Redress and Monitoring System (CPGRAMS) Ver 7.0. which is an online platform available to the citizens 24x7 to lodge their grievances. The Committee were also apprised by the Ministry that they endeavour to resolve the grievances at the earliest, although land and other family disputes take longer time. It has also been informed that Respective ZSB/RSB maintains a record of the complaints/grievances received from veer-nari or NoKs. However, while replying to a related query the Ministry has stated that the record, particularly for war widows is not maintained. The committee are surprised to find two contradictory replies for the similar query. Not going further into these details, the Committee, at this stage can only recommend that data regarding Veer Naris and NoKs should be maintained at ZSB/RSB and KSB levels with proper monitoring at Central level. For this purpose, if need be the Ministry can consider modifying the existing CPGRAMS ver. 7.0 by adding a separate tab/window for the Veer Nari/NoKs.

### **Reply of the Government**

Data of Veer Naris is maintained by the respective Services and is shared with the RSBs/ZSBs for necessary assistance. Due attention is paid in monitoring the grievances of the Veer Naris. All the RSBs are regularly requested to resolve these matters on priority and forward status of pending cases along with monthly Pragati report. Further, modification in the CPGRAM ver 7.0 have also been made for inclusion of all ZSBs for faster dissemination of the grievances undertaken. CGDA has been directed to maintain all relevant information which may be used by RSB and ZSB also.

### **Recommendation (Para No. 22)**

During the course of examination of the subject, the Committee desired that awareness among beneficiaries about the schemes/ policies meant for welfare of veer-nari/ NoKs should be created. In this respect, the Ministry of Defence informed that all welfare schemes/policies/ benefits pertaining to war widows and their families are

displayed at the notice boards/ premises/ offices/ campus of all RSB/ZSBs to facilitate wide publicity and awareness amongst ESM community. Instructions on the above have been issued by KSB Secretariat to all RSB/ZSBs to check this aspect during annual inspection of RSB/ZSB by KSB. In addition, all policies, welfare schemes, procedures etc are also available on KSB website. The Committee have been intimated that ZSWOs/Welfare Organizer of concerned state regularly visit/ approach veer-nari and their families for needful/ assistance. In addition, records are maintained and updated by all ZSWOs and all the information related to pension, benefits and schemes are displayed/ uploaded on the website of the Service headquarters and the and the Department of Ex-Servicemen Welfare, While taking note of the extant mechanism put in place, the Committee would like to recommend that ZSWOs/Welfare Organizer should be held responsible for optimum service delivery to all veer-nari/NoKs. The Ministry of Defence must also ensure that any sort of exploitation/malpractices which may surface should be dealt firmly within the prescribed Rules/Laws, and those found guilty should be penalized.

### **Reply of the Government**

Zila Sainik Board has been sensitized on this to improve their services to ESM & specially Veer Naari's & NoK. ZilaSainik Welfare Officers (ZSWOs) are regularly interacting and providing necessary support and guidance to the Veer Naris and NoKs located in far flung areas/ Border States. Any case of exploitation/ malpractices which will be reported will be dealt firmly within the prescribed Rules/Laws, and those found guilty would be penalized.



### **CHAPTER III**

#### **Observations/Recommendations which the Committee do not desire to pursue in view of the replies received from the Government**

##### **Recommendation (Para No. 11)**

With regard to the compassionate appointments of Veer Nari/families, the Committee found that presently 30 personnel in Air Force (since 2016) and 35 Navy (since 2014) were given employment. Surprisingly, Army which is the biggest target of all the forces has not maintained the requisite data, and it is maintained by the Directorate. The Committee desire that data with regard compassionate appointments to Next of Kin (NoK) or Veer Nari/families should be properly maintained by Army and brought to the knowledge of the Committee. The Committee take note of the number of compassionate appointments in Air Force and Navy and find it lesser than expected. However, a comprehensive analysis be made only when total number of NoKs available in the country as well as data in respect of Army is furnished to the Committee.

##### **Reply of the Government**

A total of 83 NoKs of personnel who have died in harness from year 2016 to 2021 have been granted compassionate appointments. The details are as under:-

<b>Sl. No.</b>	<b>Year</b>	<b>Number of Compassionate Appointments Granted</b>
(a)	2016	10
(b)	2017	25
(c)	2018	16
(d)	2019	14
(e)	2020	08
(f)	2021	10
	<b>Total</b>	<b>83</b>

##### **Recommendation (Para No. 16)**

The committee note that at present Rs. 700 per student per annum as clothing charges is being given to children of veer-naris studying in colleges which is a very meagre amount in current economic scenario. They therefore recommend that it should suitably increased. Likewise, Rs. 50000 for professional course is also a meagre amount when compared to the cost of fee for prevailing professional courses in various colleges. Therefore, the Committee recommend that Ministry should take up the issue

of for suitably increasing the same. The Committee also note that at present computer grant of Rs. 35,000 is provided to students after degree course. Keeping in view the importance of computers in learning the Committee recommend that it should be granted at level of 10<sup>th</sup> standard itself.

### **Reply of the Government**

Clothing allowance is a part of recommendation of 7<sup>th</sup> pay commission, accepted by government which is revised in each pay commission. DESW has issued guidelines dated 13.09.2017 and 1<sup>st</sup> Feb, 2018. As per the guidelines, currently Educational Concession to the Children of Armed Forces Officers/Personnel Below Officer Ranks (PBORs) missing/disabled/killed in action is as follows : -

Tuition Fees	- Full Reimbursement
Hostel Charges	- Full Reimbursement
Cost of Books/Stationary	- Rs2000/-pa
Cost of Uniform	- Rs 2000/-pa
Clothing	- Rs 700/-pa

However, it is informed that there is already a provision in para 6 of DESW above-mentioned guidelines dated 13<sup>th</sup> September, 2017 that allowance shall go up by 25 percent each time DA rise by 50 percent.

### **Recommendation (Para No. 17)**

In course of examination of the subject, the Committee were desirous to know about the scheme/policy for providing overseas education of meritorious veer-nari and eligible NoKs. The representatives of Ministry of Defence were candid to state that at present there is no such scheme. The Committee recommend that to tap the hidden talent of bright students the Govt should contemplate formulating a scheme/policy for funding and facilitating overseas education of meritorious and eligible NoKs of martyred soldiers.

### **Reply of the Government**

The three Services are providing full reimbursement of tuition fees, transport charges and hostel charges less mess charges up to & inclusive of the first degree for wards of battle casualties. With the reservation under Priority I for Battle Casualty NoK's for Indian instituting provide education facilities which are preferred by the NoK's. Exclusive overseas education grant of NoK's may not be necessary in view of existing GOI Policy.

## **CHAPTER IV**

**Observations/Recommendations in respect of which reply of Government has not been accepted by the Committee**

**-NIL-**

## **CHAPTER V**

**Observations/recommendations in respect of which final replies of the Government are still awaited**

**-NIL-**

**STANDING COMMITTEE ON DEFENCE (2022-23)**

**MINUTES OF THE ELEVENTH SITTING OF THE STANDING COMMITTEE ON  
DEFENCE (2022-23)**

The Committee sat on Wednesday, the 9<sup>th</sup> August, 2023 from 930 hrs. to 1000 hrs. in Committee Room 'D', Parliament House Annexe , New Delhi.

**PRESENT**

**Shri Jual Oram** - **Chairperson**

**MEMBERS**

**Lok Sabha**

2.	Shri Annasaheb Shankar Jolle
3.	Shri Suresh Kumar Kashyap
4.	Prof. (Dr.) Ram Shankar Katheria
5.	Shri Durai Murugan Kathir Anand
6.	Kunwar Danish Ali
7.	Dr. Rajashree Mallick
8.	Shri Reddeppa Nallakonda Gari
9.	Shri Jugal Kishore Sharma
10.	Dr. Shrikant Eknath Shinde
11.	Shri Prathap Simha
12.	Shri Brijendra Singh
13.	Shri Durga Das Uikey

**Rajya Sabha**

14.	Dr. Ashok Bajpai
15.	Shri Kamakhya Prasad Tasa
16.	Dr. Sudhanshu Trivedi
17.	Smt. P.T. Usha
18.	Shri G.K. Vasan
19.	Lt. Gen. (Dr.) D. P. Vats (Retd.)

**SECRETARIAT**

1. Dr. Sanjeev Sharma - Joint Secretary
2. Shri Tirthankar Das - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee and informed them about the agenda for the Sitting. The Committee then took up for consideration the following draft Action Taken Reports:-

- i. **Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report (17<sup>th</sup> Lok Sabha) of Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2022-23 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)'; and**
- ii. **Action Taken by the Government on the Observations/Recommendations contained in the Thirty-first Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on the subject 'Assessment of Welfare Measures available to War Widows/Families in Armed Forces'.**

3. After some deliberations, the Committee adopted the above reports without any modifications. The Committee, then, authorized the Chairperson to finalise the above draft Reports and present the same to the House on a date convenient to him.

4. \*\*\*\*\*Does not pertain to the Report\*\*\*\*\*

The Committee then adjourned.

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## APPENDIX II

**ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/RECOMMENDATIONS CONTAINED IN THE THIRTY-FIRST REPORT (17<sup>TH</sup> LOK SABHA) OF THE STANDING COMMITTEE ON DEFENCE ON THE SUBJECT 'ASSESSMENT OF WELFARE MEASURES AVAILABLE TO WAR WIDOWS/FAMILIES IN ARMED FORCES'.**

- |           |  |                       |
|-----------|--|-----------------------|
| <b>1.</b> | <b>Total No. of Recommendations</b>  | <b>22</b>             |
| <b>2.</b> | <b>Observations/Recommendations which have been accepted by the Government (Chapter II):</b>   |                       |
|           | <b>Recommendation Para Nos. 1,2,3,4,5,6,7,8,9,10,12,13,14,15,18,19,20,21 and 22</b>  |                       |
|           |  | <b>Total : 19</b>     |
|           |  | <b>Percentage:86%</b> |
| <b>3.</b> | <b>Observations/Recommendations which the Committee do not desire to pursue in view of the replies received from the Government (Chapter III):</b> |                       |
|           | <b>Recommendation Para Nos. 11,16,17</b>   |                       |
|           |  | <b>Total : 03</b>     |
|           |  | <b>Percentage:14%</b> |
| <b>4.</b> | <b>Observations/Recommendations in respect of which reply of Government has not been accepted by the Committee (Chapter IV):</b>                   |                       |
|           | <b>-Nil-</b>   | <b>Total : 0</b>      |
|           |  | <b>Percentage:0%</b>  |
| <b>5.</b> | <b>Observations/recommendations in respect of which final replies of the Government are still awaited (Chapter V):</b>                             |                       |
|           | <b>-Nil-</b>   | <b>Total : 0</b>      |
|           |  | <b>Percentage:0%</b>  |

Annexure - I  
(Ref. recommendation No-4)  
Chapter - II

F. No 38/37/2016-P&PW(A)(i)  
Government of India  
Ministry of Personnel, Public Grievances & Pensions  
Department of Pension & Pensioners' Welfare  
Lok Nayak Bhawan, New Delhi-110003

Dated the 4<sup>th</sup> August, 2016

**OFFICE MEMORANDUM**

Sub: Implementation of Government's decision on the recommendation of the Seventh Central Pay Commission - Revision of provisions regulating pension/gratuity/commutation of pension/family pension/disability pension/ex-gratia lump-sum compensation, etc.

The undersigned is directed to state that in pursuance of Government's decision on the recommendation of the Seventh Central Pay Commission, the President is pleased to introduce the following modifications in the rules regulating pension, Retirement/Death/Service Gratuity, Family Pension, disability pension, ex-gratia lump-sum compensation, etc. under the CCS (Pension) Rules, 1972 and Commutation of Pension under CCS (Commutation of Pension) Rules, 1981, CCS (Extraordinary Pension) Rules, 1939, etc.

2. These orders apply to Central Government Employees governed by the CCS (Pension) Rules, 1972. Separate orders will be issued by the Ministry of Defence, Ministry of Railways and the AIS Division of the DOPT in respect of Armed Forces personnel, Railway employees and the officers of All India Services respectively on the basis of these orders.

**DATE OF EFFECT**

3.1 The revised provisions as per these orders shall apply to Government servants who retire/die in harness on or after 1.1.2016. Separate order have been issued in respect of employees who retired/died before 1.1.2016.

3.2 Where pension/family pension/Gratuity/Commutation of pension, etc has already been sanctioned in cases occurring on or after 1.1.2016, the same shall be revised in terms of these orders. In cases where pension has been finally sanctioned on the pre-revised orders and if it happens to be more beneficial than the pension



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becoming due under these orders, the pension already sanctioned shall not be revised to the disadvantage of the pensioner in view of Rule 70 of the CCS (Pension) Rules, 1972.

**EMOLUMENTS**

4.1 The term 'Emoluments' for purposes of calculating various pensionary benefits other than various kinds of Gratuity shall have the same meaning as in Rule 33 of the Central Civil Services (Pension) Rules, 1972.

4.2 Basic pay in the revised pay structure means the pay drawn in the prescribed level in the Pay Matrix with effect from 01.01.2016 but does not include any other type of pay like special pay, etc.

4.3 In the case of all kinds of gratuity, dearness allowance admissible on the date of retirement/death shall continue to be treated as emoluments along with the emoluments as defined in Paragraph 4.1 above.

**PENSION**

5.1 Subject to para 5.2, there shall be no change in the provisions regulating the amount of pension as contained in Rule 49 of the CCS(Pension) Rules.

5.2 The amount of pension shall be subject to a minimum of Rs.9000/- and the maximum pension would be 50% of highest pay in the Government (The highest pay in the Govt. is Rs 2,50,000 with effect from 1.1.2016). The provisions of sub-rule (2) of Rule 49 of the CCS (Pension) Rules, 1972 shall stand modified to this extent.

5.3 The quantum of additional pension/family pension available to the old pensioners/ family pensioners shall continue to be as follows -

<u>Age of pensioner/family pensioner</u>	<u>Additional quantum of pension</u>
From 80 years to less than 85 years	20% of revised basic pension/ family pension
From 85 years to less than 90 years	30% of revised basic pension / family pension
From 90 years to less than 95 years	40% of revised basic pension / family pension
From 95 years to less than 100 years	50% of revised basic pension / family pension
100 years or more	100% of revised basic pension / family pension

The Pension Sanctioning Authorities should ensure that the date of birth and the age of a pensioner is invariably indicated in the pension payment order to facilitate payment of additional pension by the Pension Disbursing Authority as soon as it becomes due. The

amount of additional pension will be shown distinctly in the pension payment order. For example, in case where a pensioner is more than 80 years of age and his pension is Rs.10,000 pm. the pension will be shown as (i) Basic pension=Rs.10,000 and (ii) Additional pension = Rs.2,000 pm. The pension on his attaining the age of 85 years will be shown as (i).Basic Pension = Rs. 10,000 and (ii) additional pension = Rs.3,000 pm.

#### Retirement/ Death Gratuity

6.1 The rates for payment of death gratuity shall be revised as under:

Length of qualifying service	Rate of Death Gratuity
Less than One year	2 times of monthly emoluments
One Year or more but less than 5 years	6 times of monthly emoluments
5 years or more but less than 11 years	12 times of monthly emoluments
11 years or more but less than 20 years	20 times of monthly emoluments
20 years or more	Half month's emoluments for every completed six monthly period of qualifying service subject to a maximum of 33 times of emoluments.

Accordingly, Rule 50(1)(b) of CCS (Pension) Rules, 1972 shall stand modified to this extent.

6.2 The maximum limit of Retirement gratuity and death gratuity shall be Rs. 20 lakh. The ceiling on gratuity will increase by 25% whenever the dearness allowance rises by 50% of the basic pay. Accordingly, first proviso under Rule 50(1)(b) of CCS (Pension) Rules, 1972 shall stand modified to this extent.

#### FAMILY PENSION 1964

7.1 Family pension shall be calculated at a uniform rate of 30% of basic pay in the revised pay structure and shall be subject to a minimum of Rs.9000/-p.m. and maximum of 30% of the highest pay in the Government. Rule 54(2) relating to Family Pension, 1964 under CCS (Pension) Rules, 1972 shall stand modified to this extent.

7.2 The amount of enhanced family pension shall be 50% of basic pay in the revised pay structure and shall be subject to a minimum of Rs.9000/-p.m. and maximum of 50% of the highest pay in the Government. (The highest pay in the Govt. is Rs. 2,50,000 with effect from 1.1.2016).

7.3 There will be no other change in the provisions regulating family pension, enhanced family pension and additional family pension to old family pensioners.



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**COMMUTATION OF PENSION**

8.1 There will be no change in the provisions relating to commutation values, the limit upto which the pension can be commuted or the period after which the commuted pension is to be restored.

9.1 The pension/family pension under para 5 and 7 above shall qualify for dearness relief sanctioned from time to time, in accordance with the relevant rules/instructions.

**FIXED MEDICAL ALLOWANCE**

10.1 Fixed Medical Allowance to the pensioners who are residing in non-CGHS areas and are not availing OPD facility of CGHS shall continue to be paid at the existing rate till a final decision is taken on the basis of recommendations of the Committee constituted for the purpose.

**CONSTANT ATTENDANT ALLOWANCE**

11.1 The amount of Constant Attendant Allowance to pensioners who retired on disability pension with 100% disability under the CCS (Extraordinary) Pension Rules, 1939, (where the individual is completely dependent on somebody else for day to day functions) shall continue to be paid at the existing rate till a final decision is taken on the basis of recommendations of the Committee constituted for the purpose.

**EX GRATIA LUMP SUM COMPENSATION**

12.1 The amount of ex gratia lump sum compensation available to the families of Central Government Civilian employees, who die in the performance of their *bona fide* official duties under various circumstances shall be revised as under:

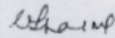
Circumstances	Amount
Death occurring due to accidents in course of performance of duties	25 lakh
Death in the course of performance of duties attributed to acts of violence by terrorists, anti social elements etc.	25 lakh
Death occurring in border skirmishes and action against militants, terrorists, extremists, sea pirates	35 lakh
Death occurring while on duty in the specified high altitude, unaccessible border posts, etc. on account of natural disasters, extreme weather conditions	35 lakh
Death occurring during enemy action in war or such war like engagements, which are specifically notified by Ministry of Defence and death occurring during evacuation of Indian Nationals from a war-torn zone in foreign country	45 lakh

13.1. Formal amendments to CCS (Pension) Rules, 1972 and CCS (Extraordinary) Pension Rules, 1939 in terms of the decisions contained in this order will be issued in due course. Provisions of the CCS (Pension) Rules 1972, CCS (Extraordinary) Pension Rules, 1939, and CCS(Commutation of Pension) Rules, 1981 which are not specifically modified by these orders, will remain unchanged.

14.1. These orders issue with concurrence of the Ministry of Finance Department of Expenditure vide their U.O. No. 30-1/33(c)/ 2016-IC dated 03.08.2016

15.1. In their application to the employees of the Indian Audit and Accounts Department, these orders issue in consultation with Comptroller and Auditor General of India.

16. Ministry of Agriculture etc. are requested to bring the contents of these orders to the notice of Controller of Accounts/Pay and Accounts Officers and Attached and Subordinate Offices under them on a top priority basis.

  
(Vandana Sharma)

Joint Secretary to the Government of India

To

1. All Ministries/ Departments of Government of India
2. Principal Director, Office of Comptroller & Auditor General of India, New Delhi
3. Controller General of Accounts, New Delhi
4. CCA, Central Pension Accounting Office, New Delhi.



(TO BE PUBLISHED IN THE GAZETTE OF INDIA (EXTRAORDINARY) PART I, SECTION 1)

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(Department of Pension and Pensioners' Welfare)

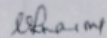
**RESOLUTION**

New Delhi, the 4<sup>th</sup> August, 2016

No.38/37/2016-P&PW (A) - The Terms of Reference of the Seventh Central Pay Commission as contained in Ministry of Finance (Department of Expenditure) Resolution No.1/1/2013-E.III (A) dated 28.2.2014 included the following:

"To examine the principles which should govern the structure of pension and other retirement benefits, including revision of pension in the case of employees who have retired prior to the date of effect of these recommendations, keeping in view that retirement benefits of all Central Government employees appointed on and after 01.01.2004 are covered by the New Pension Scheme (NPS)."

2. The Commission, on 19<sup>th</sup> November, 2015, submitted its report to the Government on Terms of Reference as contained in aforementioned Resolution dated 28.02.2014. Government, after consideration, has decided to accept the recommendations of the Commission on pensionary benefits to the Central Government civil employees, including employees of the Union Territories and Members of All India Services subject to certain modifications, as specified hereinafter.
3. Detailed recommendations of the Commission relating to pensionary benefits and the decisions taken thereon by the Government are listed in the statement annexed to this Resolution.
4. The revised provisions regarding pensionary benefits, which have been accepted as indicated in the Annexure, will be effective from 01.01.2016.

  
(Vandana Sharma)  
Joint Secretary to the Govt. of India

Annexure

Statement showing the recommendations of the Seventh Central Pay Commission relating to principles which should govern the structure of pension and other terminal benefits and the decisions of the Government thereon.

Item No.	Recommendation	Decision of Government
1.	<p><b><u>Fixed Medical Allowances</u></b></p> <p>The Commission notes that this allowance was enhanced from Rs.300/- p.m. to Rs.500/- p.m. from 19.11.2014. As such, further enhancement of this allowance is not recommended.</p> <p>(Para 8.17.52 of the Report)</p>	<p>To be examined by a Committee comprising Finance Secretary and Secretary (Expenditure) as Chairman and Secretaries of Home Affairs, Defence, Posts, Health &amp; Family Welfare, Personnel &amp; Training and Chairman, Railway Board as Members. Till a final decision is taken based on the recommendations of the Committee, Fixed Medical Allowance shall be paid at existing rates.</p>
2.	<p><b><u>Constant Attendance Allowance.</u></b></p> <p>The allowance may be increased by a factor of 1.5 i.e. to Rs. 6750/- per month. The allowance needs further increase by 25% each time DA rises by 50% .</p> <p>(Para 8.17.29 of the Report)</p>	<p>To be examined by a Committee comprising Finance Secretary and Secretary (Expenditure) as Chairman and Secretaries of Home Affairs, Defence, Posts, Health &amp; Family Welfare, Personnel &amp; Training and Chairman, Railway Board as Members. Till a final decision is taken based on the recommendations of the Committee, Constant Attendance Allowance shall be paid at existing rates.</p>
3.	<p><b><u>General Provident Fund</u></b></p> <p>Status quo may be maintained in this respect.</p> <p>(Para 9.4.4 of the Report)</p>	<p>Accepted</p>
4.	<p><b><u>Rates of Pension &amp; Family Pension</u></b></p> <p>The Commission does not recommend any further increase in the rate of Pension and Family Pension from the existing levels.</p> <p>(Para 10.1.25 of the Report)</p>	<p>Accepted</p>



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5.	<p><b><u>Quantum of Minimum Pension</u></b></p> <p>The recommendations of the Commission in relation to pay of a personnel will lead to a significant increase in the minimum from the existing Rs.7,000 per month to Rs.18,000 per month. This, based on computation of pension, will raise minimum pension from the existing Rs.3500 to Rs.9,000. The minimum pension based on the recommendations of the Commission will increase by 2.57 times over the existing level.</p> <p>(Para 10.1.27 of the Report)</p>	Accepted
6.	<p><b><u>Rate of Additional Pension and Family Pension to the older pensioners.</u></b></p> <p>The Commission is of the view that the existing rates of additional pension and additional family pension are appropriate.</p> <p>(Para 10.1.30 of the Report)</p>	Accepted
7.	<p><b><u>Time Period for enhanced family pension.</u></b></p> <p>The Commission notes that the recommendation with regard to period of eligibility of the enhanced family pension of 10 years in case of death of a serving employee was made based on the recommendations of Vth CPC Report. No further change is being recommended by the Commission.</p> <p>(Para 10.1.33 of the Report)</p>	Accepted
8.	<p><b><u>Gratuity ceiling and its indexation.</u></b></p> <p>The Commission recommends enhancement in the ceiling of gratuity from the existing Rs.10 lakh to Rs.20 lakh from 01.01.2016. The Commission further recommends the ceiling on gratuity may increase by 25% whenever DA rises by 50%.</p>	Accepted

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9.	<p><b><u>Rationalization of death gratuity</u></b></p> <p>The Commission, after examination of the matter, recommends the following rates for payment of death gratuity:</p> <table border="1" data-bbox="469 792 933 1234"> <thead> <tr> <th data-bbox="469 792 719 837">Length of Service</th> <th data-bbox="724 792 933 837">Rate of Death Gratuity</th> </tr> </thead> <tbody> <tr> <td data-bbox="469 844 719 889">Less than One year</td> <td data-bbox="724 844 933 889">2 times of monthly emoluments</td> </tr> <tr> <td data-bbox="469 891 719 936">One Year or more but less than 5 years</td> <td data-bbox="724 891 933 936">6 times of monthly emoluments</td> </tr> <tr> <td data-bbox="469 938 719 983">5 years or more but less than 11 years</td> <td data-bbox="724 938 933 983">12 times of monthly emoluments</td> </tr> <tr> <td data-bbox="469 985 719 1030">11 years or more but less than 20 years</td> <td data-bbox="724 985 933 1030">20 times of monthly emoluments</td> </tr> <tr> <td data-bbox="469 1032 719 1234">20 years or more</td> <td data-bbox="724 1032 933 1234">Half month of emoluments for every completed six monthly period of qualifying service subject to a maximum of 33 times of emoluments.</td> </tr> </tbody> </table> <p>Para 10.1.41 of the Report)</p>	Length of Service	Rate of Death Gratuity	Less than One year	2 times of monthly emoluments	One Year or more but less than 5 years	6 times of monthly emoluments	5 years or more but less than 11 years	12 times of monthly emoluments	11 years or more but less than 20 years	20 times of monthly emoluments	20 years or more	Half month of emoluments for every completed six monthly period of qualifying service subject to a maximum of 33 times of emoluments.	Accepted
Length of Service	Rate of Death Gratuity													
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20 years or more	Half month of emoluments for every completed six monthly period of qualifying service subject to a maximum of 33 times of emoluments.													
10	<p><b><u>Commutation of Pension and restoration of commuted pension</u></b></p> <p>The Commission does not recommend any change either in the maximum percentage of commutation or in the period of restoration.</p> <p>(Para 10.1.43 of the Report)</p>	Accepted												



11	<p><u>Revision of Pension of pre 7<sup>th</sup> CPC retirees</u></p> <p>The Commission recommends the following pension formulation for civil employees including CAPF personnel who have retired before 01.01.2016</p> <p>(i) All the Civilian personnel including CAPF who retired prior to 01.01.2016 (expected date of implementation of the Seventh CPC recommendations ) shall first be fixed in the Pay Matrix being recommended by this Commission, on the basis of the Pay Band and Grade Pay at which they retired, at the minimum of the corresponding level in the matrix. This amount shall be raised, to arrive at the notional pay of the retiree, by adding the number of increments he / she had earned in that level while in service, at the rate of three percent. Fifty percent of the total amount so arrived at shall be the revised pension.</p> <p>(ii) The second calculation to be carried out is as follows. The pension, as had been fixed at the time of implementation of the VI CPC recommendations, shall be multiplied by 2.57 to arrive at an alternate value for the revised pension.</p> <p>(iii) Pensioners may be given the option of choosing whichever formulation is beneficial to them.</p> <p>It is recognized that the fixation of pension as per formulation in (i) above may take a little time since the records of each pensioner will have to be checked to ascertain the number of increments earned in the retiring level. It is therefore recommended that in the first instance the revised pension may be calculated as at (ii) above and the same may, be paid as an interim measure. In the event calculation as per (i) above yields a higher amount the difference may be paid subsequently.(Para 10.1.67 and Para 10.1.68 of the Report)</p>	<p>Both the options recommended by the 7<sup>th</sup> Central Pay Commission as regards pension revision be accepted subject to feasibility of the implementation. Revision of pension using the second option based on fitment factor of 2.57 be implemented immediately. The first option may be made applicable if its implementation is found feasible after examination by the Committee comprising Secretary (Pension) as Chairman and Member (Staff), Railway Board, Member (Staff), Department of Posts, Additional Secretary &amp; Financial Adviser, Ministry of Home Affairs and Controller General of Accounts as Members</p>
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12	<b><u>Ex-gratia Lumpsum Compensation</u></b>	Accepted
<p>The commission recommends a Common regime for payment of ex-gratia lump-sum compensation for civil and defence forces personnel, payable to the next of Kin at the following rates:</p>		
Circumstances	Existing	Proposed
Death occurring due to accidents in course of performance of duties	10 lakh	25 lakh
Death in the course of performance of duties attributed to acts of violence by terrorists, anti social elements etc.	10 lakh	25 lakh
Death occurring in border skirmishes and action against militants, terrorists, extremists, sea pirates	15 lakh	35 lakh
Death occurring while on duty in the specified high altitude, unaccessible border posts, on account of natural disasters, extreme weather conditions	15 lakh	35 lakh
Death occurring during enemy action in war or such war like engagements, which are specifically notified by Ministry of Defence and death occurring during evacuation of Indian Nationals from a war-torn zone in foreign country	20 lakh	45 lakh
(Para 10.2.77)		



**No. 20(2)/2016/D (Pay/Services)**  
**Government of India**  
**Ministry of Defence**  
**D (Pay/Services)**

New Delhi, 2<sup>nd</sup> November, 2016

To  
 The Chief of the Army Staff  
 The Chief of the Air Staff  
 The Chief of the Navy Staff

**Subject: Ex-gratia lump sum compensation – Recommendations of the Seventh Central Pay Commission.**

Sir,

I am directed to refer to this Ministry's letter No. 20(1)/98/D(Pay/Services) dated 22.09.1998 as amended vide letter of even number dated 12.04.1999, 03.08.1999, 19.05.2000, 21.10.2008 and letter No. 20(5)/2009/D(Pay/Services) dated 4.6.2010 on the above subject and to say that in pursuance of Government's decision on the recommendations of the Seventh Central Pay Commission, the existing rate of ex-gratia lump sum compensation to the next of kin of the deceased Defence Forces Personnel is revised as follows:

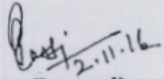
S No.	Circumstances	Rates (in Rs.)
(a)	Death occurring due to accidents in course of performance of duties.	25 Lakhs
(b)	Death in the course of performance of duties attributed to acts of violence by terrorists, anti-social elements etc.	25 Lakhs
(c)	Death occurring in border skirmishes and action against militants, terrorists, extremists, sea pirates.	35 Lakhs
(d)	Death occurring while on duty in the specified high altitude, inaccessible border posts, on account of natural disasters, extreme weather conditions.	35 Lakhs
(e)	Death occurring during enemy action in war or such war like engagements, which are specifically notified by Ministry of Defence and death occurring during evacuation of Indian Nationals from a war-torn zone in foreign country.	45 Lakhs

2. This letter takes effect from 01.01.2016.

3. The other terms and conditions contained in the Ministry's letter dated 22.09.1998 as amended shall remain unchanged.

4. This issues with the concurrence of Finance Division of this Ministry vide their UO No. 8(1)/2016-AG (414-PA) dated 27.10.2016.

Yours faithfully,

  
(Prashant Rastogi)

Under Secretary to the Government of India

**Copy to:** As per standard list

Army HQrs – AG/PS-3(P), 3(a) & 3(b)  
Air HQrs – PP & R  
Air HQrs/Dte of Accounts (Pay & Allowance)  
Naval HQ/DPA:

CGDA, New Delhi

DGA (DS), New Delhi

Defence Finance (AG/PA)

Defence Finance (AG/PD)

PCDA (HQ), New Delhi  
PCDA (O), Pune  
PCDA (Northern Command), Jammu  
PCDA (Eastern Command), Eastern  
PCDA (Central Command), Lucknow  
PCDA (Western Command), Chandigarh  
PCDA (Southern Command), Pune

PCDA (P), Allahabad  
PCDA (Navy) Mumbai

CDA (AF), West Block V, R K Puram  
Dy CDA (AF), Subroto Park, New Delhi  
CDA (Army), Meerut Cantt.  
CDA, Jabalpur  
CDA, Secundarabad  
CDA, Guwahati

CDA, Patna  
CDA, Bangalore  
CDA, Chennai

Director of Accounts (Postal), APS Accounts Section, Nagpur

Reference Folder